The Manipur Panchayati Raj (Fifth Amendment) Act, 2008

Act 5 of 2008

Keyword(s):
Manipur Panchayati Raj Act, 1994, Amendment Act
GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION
Imphal, the 18th October, 2008

No.2/55/2008-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 18-12-2008 is hereby published in the official Gazette:

THE MANIPUR PANCHAYATI RAJ (FIFTH AMENDMENT) ACT, 2008
(Manipur Act No. 5 of 2008)
An
Act

further to amend the Manipur Panchayati Raj Act, 1994 (Act No.26 of 1994).

Be it enacted by the Legislature of Manipur in the Fifty ninth Year of Republic of India as follows:

1. Short title and commencement.- (1) This Act may be called the Manipur Panchayati Raj (Fifth Amendment) Act, 2008.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. Amendment of section 57. - In section 57 of the Manipur Panchayati Raj Act, 1994-

(a) after the last sentence of sub-section (4), the following sentence shall be added, namely,-

"In the first year of his term as Adhyaksha or Up-Adhyaksha, as the case may be, of Zilla Parishad, no motion of no-confidence shall be brought against him."

(b) in sub-section (5), for the words, “six months”, the words “one year” shall be substituted.

(A. Sukumar Singh)
Secretary (Law), Govt. of Manipur

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Copy to:
1. The Commissioner (RD & PR), Government of Manipur.
2. The Secretary, Manipur Legislative Assembly, Imphal.
3. The Director, Printing & Stationery, Manipur for favour of publication in the Manipur Gazette Extra Ordinary dated 18-10-2008. He is requested kindly to send 10 (ten) copies of the publication to the Law & Legislative Affairs Department, Government of Manipur.